BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6467 of 2025

Nitin Goradia : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated June 12, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated July 02, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00164) dated July 02, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Query in the application** The appellant, in his application dated June 12, 2025, sought the following information:
 - "I want to know the process to report data leak and privacy breach to SEBI. XXXXX who works in SEBI OLAE-IGRD has stolen my personal number from an internal SEBI database in order to call and intimidate me. He called me 13 times in 2 minutes on my personal phone number even though I have NEVER given my phone number to him or anyone else at SEBI. Proof of harassment call logs in the attached pdf."
- 3. **Reply of the Respondent** –The respondent, in response to query in the application, informed that the query is vague and not specific. Accordingly, the same cannot be construed as "Information", as defined u/s 2(f) of the RTI Act.
- 4. **Ground of appeal** The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.

- 5. I have perused the application and the response provided thereto. On consideration, I concur with the response of the respondent that the appellant's query is vague and not specific. It is an established law that the information sought for in order to be disclosable under the RTI Act, must be clear, specific and available in the records of the public authority. In this context, I note that in the matter of Mr. T. V. Sundaresan vs. CPIO, Securities and Exchange Board of India (Decision dated November 24, 2021), the Hon'ble Central Information Commission (hereinafter referred to as "CIC") held: "The framework of the RTI Act, 2005 expects that the information sought is specific and believed to be existing with the public authority in documented or material form as such; which can be shared with the appellant as per the provisions of the RTI Act. Answering to broad, multiple and general queries and presumptive documents that should have been generated as per the expectation of the appellant cannot be furnished under the provisions of the Act." Accordingly, I do not find any deficiency in the response of the respondent.
- 6. I also note that appellant in his application has raised allegations against the conduct of a SEBI employee. It is noted that the appellant had previously filed 7 RTI applications (bearing Reg. No. SEBIH/R/E/25/00657, Reg. No. SEBIH/R/E/25/00658 both dated May 27, 2025, Reg. no. SEBIH/R/E/25/00647. Reg. No. SEBIH/R/E/25/00648 both dated May 26, 2025, Reg. No. SEBIH/R/E/25/00781, Reg. No. SEBIH/R/E/25/00782 both dated June 18, 2025 and Reg. No. SEBIH/R/E/25/00737 dated June 11, 2025) with SEBI on same subject matter. It is also noted that the appeals filed against the reply of respondent to the aforementioned applications have been dismissed by the instant forum as no deficiency was found in the response of the respondent. The appellant, vide aforementioned applications, had, inter alia, raised allegations against certain officials of SEBI and had sought information regarding procedure for filing complaint against said officials of SEBI. From perusal of the appeals, it is noted that appellant has a grievance against the said officials for their handling of his complaints/representations against his depository participant. In spite of SEBI having an investor grievance redressal portal i.e. SCORES, the appellant had been sending numerous repetitive emails to SEBI officials with regard to his grievance. Thus, I find that the appellant had filed the aforementioned RTI applications and also the present RTI application with SEBI in this context. I am of the view that such repetitive filing of RTI applications amounts to misuse of RTI Act. In this context, I find it pertinent to note that Hon'ble CIC in its decision in Ramesh Chandra Jain v. Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi (GoNCT of Delhi); (Decision No. CIC/AD/A/2013/001326-SA dated 25.06.2014), observed as follows:

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"5. The Commission considers this case as the case of repetitive use of RTI Act, assuming the proportion of harassment to

the Public Authority and thus, abuse of RTI Act, by a disgruntled employee.

6. The respondent officers made fervent appeals to the Commission that they were compelled to spend most of the time in

answering harassingly repeated questions about the same subject matter repeatedly asked from different angles; and about

individual officers, whom, the applicant assumed to be responsible for the grievance. The Commission found that the applicant

was one of the four disgruntled employees against whom action was taken or their claims were denied....."

7. I also note that in the matter of Public Information Officer, Registrar (Administration) vs. B. Bharathi., (Order

dated 17.09.2014 in W.P. No. 26781/2013), the Hon'ble High Court of Madras held as under-

"... The action of the second respondent in sending numerous complaints and representations and then following the same with

the RTI applications; that it cannot be the way to redress his grievance; that he cannot overload a public authority and divert

its resources disproportionately while seeking information and that the dispensation of information should not occupy the

majority of time and resource of any public authority, as it would be against the larger public interest..." The Hon'ble CIC,

in the matter of Samir Sardana vs. CPIO, Mormugao Port Trust (order dated March 01, 2021) also referred to

the said observations made by the Hon'ble High Court, while dismissing the appeal.

8. Further, Hon'ble CIC, in the matter of Ajay Gupta v. PIO and others (order dated February 25, 2021)

observed that "Before parting with these Second Appeals/Complaint, the Commission observes that the Appellant has

resorted to filing multiple RTI applications on issues which essentially pertain to his personal grievance. Even if the

Commission were to reluctantly acknowledge that this is an attempt on the Appellant's part to fight corruption, the means

adopted by him stifles and defeats the very purpose of the RTI Act. As much as a CPIO has a statutory responsibility of

complying with the provisions of the RTI Act, it is also expected of the RTI Applicant/s to not undermine the spirit of

the RTI Act by clogging the system with such a barrage of RTI applications, merely claiming that these are aimed at

combatting corruption." Accordingly, I do not find any deficiency in the response of the respondent.

9. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: July 29, 2025

RUCHI CHOJER APPELLATE AUTHORITY UNDER THE RTI ACT

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